

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL

SOUTHERN ZONE AT CHENNAI

ORIGINAL APPLICATION NO. 213 OF 2015

C.P Senthil,
Flushing Meadows Villa No.4,
Globus Gardens,
Kaikopalayam,
Coimbatore- 641 061

...APPLICANT

V.

1. Tamil Nadu State Pollution Control Board,
Represented by its Chairman,
No.76, Mount Salai, Guindy,
Chennai- 6000032.
2. District Environmental Engineer,
Tamil Nadu Pollution Control Board,
Coimbatore (North),
266, Mettupalayam Road,
Coimbatore- 641 043.
3. Elysium Properties Pvt Ltd,
Rep by its Authorised Representative,
699, Avinashi Road,
Coimbatore- 641 037.

...RESPONDENTS

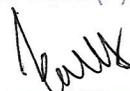
OBJECTIONS ON BEHALF OF THE 3RD RESPONDENT TO THE COMPLIANCE STATUS AS ON 04.08.2021 AS REPORTED BY THE JOINT COMMITTEE AND REFLECTED IN THE ORDER DATED 26.08.2021

I, G. Karthik Veeramani, son of Gopalakrishnan, the Authorized Representative of the 3rd Respondent herein and having office at 699, Avinashi Road, Coimbatore- 641 037, now having temporarily come down to Chennai, do hereby solemnly affirm and sincerely state as follows;

1. I submit that I am the Authorized Signatory of the 3rd Respondent herein and I am well acquainted with the facts and circumstances of the case.

For Elysium Properties India (P) Ltd.

1


Authorised Signatory

2. I humbly submit that this Hon'ble Tribunal vide order dated 04.06.2021 directed the Joint Committee consisting of the Central Pollution Control Board and Tamil Nadu Pollution Control Board to inspect the Sewage Treatment Plant to ascertain whether the recommendations/suggestions made by the said Joint Committee in the report dated 09.03.2017 have been complied by the 3rd Respondent.

3. I sincerely submit that in pursuance to the directions of this Hon'ble Tribunal, the said Joint Committee conducted a further inspection on 04.08.2021 and filed their findings before this Hon'ble Tribunal. The contents of the said report were reflected in the order dated 26.08.2021 of this Hon'ble Tribunal. The Para wise reply of the 3rd Respondent to the said findings are as follows;

Para wise reply to the Not Complied Findings as on 04.08.2021 of the Joint Committee and as reflected in the Order dated 26.08.2021 are as follows;

4. I submit that sub-paragraph 3 of paragraph 5 of the order dated 26.08.2021 is admitted. The 3rd Respondent on 07.06.2021 requested the Indian Institute of Technology, Madras to undertake a study on the Sewage Treatment Plant of the 3rd Respondent. The said report is currently progressively underway and the recommendations of the said institution are awaited to carry out the requisite augmentation.

5. I sincerely submit sub-paragraph 4 of paragraph 5 of the order dated 03.12.2020 reflecting the compliance status as on 04.08.2021 are denied as fallacious and misleading. The said plant has been designed with anaerobic treatment at the equalization tank to ensure low sludge generation and therefore the said plant has been designed and operated to ensure that there is lower sludge generation. Further, due to low levels of Mixed Liquor Suspended Solids (MLSS) in the input water/waste water



as was also noticed by the 1st Respondent during their inspections , there has to be a frequent transfer of sludge to the aeration tank to maintain the MLSS levels in the aeration tank. Therefore, this results in insignificant amount of sludge generation which is required to be sent outside the plant. This has also not necessitated the requirement for log book as the same is necessitated only when the sludge is generated in significant amounts and also frequently. The sludge drying beads being an integral component of the said plant is currently under study by the said Indian Institute of Technology. Pursuant to which, the design samples of the same has also been sent on 01.07.2021 to the said institution. Based on the recommendations of the said institution necessary modifications will be duly carried out by the 3rd Respondent.

6. I humbly submit that sub-paragraph 5 of the paragraph 5 of the order dated 26.08.2021 reflecting the compliance status as on 04.08.2021 are denied as misleading. The 3rd Respondent had duly informed during the inspections of the said Committee, that the design of the said plant as submitted at the time of obtaining the consent to operate of the said plant was for anaerobic treatment and not for aerobic treatment and therefore the same was devoid of any requirement for the incorporation of coarse bubble diffusers. Despite the same, in pursuance to the said oral instructions, the 3rd Respondent strived to implement the said recommendation and ensured that the arrangements for the implementation of the coarse bubble diffusers in the said equalization tank were made in a limited manner accommodating to the specific engineering design of the said plant. It is further pertinent to state that the original design of the said plant did not provide for the wastewater to be transferred to the equalization tank of the said plant. Further, the induction of horizontal centrifugal non-clog sludge, solids- handling pumps with open impellers is required only when the solid waste is

transferred to the aeration tank of the Sewage Treatment Plant. The plant of the 3rd Respondent is not designed to induct the solid waste into the aeration tank and therefore there is also no requirement for the said pumps in the said plant. This particular design of the said plant is also currently under study by the above said institution and based on the recommendations of the said institution, the requisite modifications will be duly carried out by the 3rd Respondent.

7. I sincerely submit that sub-paragraph 7 of paragraph 5 of the order dated 26.08.2021 are admitted. The clarifier component of the said plant has been sent as a design sample to the above referred institution and the requisite modifications as suggested by the said institution will be further duly carried out by the 3rd Respondent.

8. I humbly submit that sub-paragraph 8 of paragraph 5 of the order dated 26.08.2021 is denied as fallacious and misleading. The said plant is provided with only one sludge drying bed. The sludge has not been removed since the input water has low levels of Mixed Liquor Suspended Solids which requires the sludge to be recycled for increasing the Mixed Liquor Suspended Solids for better operations. Therefore, the sludge was not removed and there were also no log records for the same. The findings of the said Joint Committee are therefore baseless.

9. I sincerely submit that sub-paragraph 11 of paragraph 5 of the order dated 26.08.2021 is denied as fallacious and misleading. The 3rd Respondent has periodically furnished reports of the treated water to the 1st Respondent and the said communications were also filed by the 3rd Respondent before this Hon'ble Tribunal on 11.02.2021. The findings of the said Committee are therefore fallacious.

10. I humbly submit that sub-paragraph 12 of the paragraph 5 of the order dated 26.08.2021 are denied as misleading. The utility and the distribution of the product water from the said plant is within the discretion of the resident association, i.e, the Flushing Meadows Association of the Elysium Flushing Meadows Project and not within the discretion of the 3rd Respondent. The same had also been communicated to the 1st Respondent and the Joint Committee by the 3rd Respondent and further also stated by the 3rd Respondent in their Objections filed on 11.02.2021.

11. I sincerely submit that the study with the Indian Institute of Technology, Madras is progressively underway in which the design of the plant is currently analyzed and the recommendations of the said institution are expected to be communicated to the 3rd Respondent within a period of 2 months. The said recommendations are highly imperative for the 3rd Respondent to bring forth the requisite modifications to ensure compliance with the environmental norms. It is further pertinent to state that the 3rd Respondent has complied with recommendations of the said Joint Committee as reflected in paragraphs 6, 9 and 10 of the order dated 26.08.2021.

It is most respectfully prayed that this Hon'ble Tribunal may be pleased to consider the above objections by the 3rd Respondent and pass appropriate orders.

Solemnly affirmed at Chennai on
this the 29 day of September, 2021
and signed in my presence

For Elysium Properties India (P) Ltd.


Authorised Signatory

BEFORE ME,
ADVOCATE: CHENNAI

 (R. BALAKUMAR)

NO: 259 Adm
Law Chambers

**BEFORE THE NATIONAL GREEN
TRIBUNAL**

O.A No. 213 of 2015

C.P Senthil

...APPLICANT

Vs.

Tamil Nadu Pollution Control Board
& 2 Ors

... RESPONDENTS

**OBJECTIONS ON BEHALF OF THE
3RD RESPONDENT**

M/s. S.V.Pravin Rathinam

COUNSEL FOR THE 3RD RESPONDENT

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL

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3. Elysium Properties Pvt Ltd,
Rep by its Authorised Representative,
699, Avinashi Road,
Coimbatore- 641 037.

...RESPONDENTS

INDEX TO TYPED SET OF DOCUMENTS FILED BY THE 3RD RESPONDENT

S.No.	Date	Particulars	Pg No
1.	23.06.2021	E-mail sent by the Indian Institute of Technology, Madras to the 3 rd Respondent requesting design samples and test reports of the Sewage Treatment Plant	①
2.	01.07.2021	E-mail sent by the 3 rd Respondent to the Indian Institute of Technology forwarding the design samples and	②

		test reports of the Sewage Treatment Plant	
3.	02.10.2021	E-mail evidencing the dispatch of the Objections of the 3 rd Respondent to the Applicant and the 1 st and 2 nd Respondents	(5)

Dated at Chennai on this the 2nd day of October, 2021


Counsel for the 3rd Respondent

From: Mathava Kumar S <mathav@iitm.ac.in>

Date: Wed, 23 Jun 2021 at 19:34

Subject: Re: Elysium Flushing Meadows, Vennanaipatty, Coimbatore - STP study reg

To: Karthik Elysium <karthik@elysium.in>

Cc: Krishnan MSR

<krishnan@elysium.in>, mathavakumar@gmail.com <mathavakumar@gmail.com>, mathav@civil.iitm.ac.in <mathav@civil.iitm.ac.in>



Dear Karthik,

Thanks for the work order. I have started processing the work order to acquire a project number at the ICSR cell of IITM. Upon receipt of the project number at IITM, I will request you to make the advance payment (80% of the total amount) and parallelly we will plan our trip in consultation with you (for kick-off meeting, site visit and first sample collection).

Meanwhile, please send me the STP design details, drawings and any report/test results related with the STP influent and effluent.

Best Regards,
Mathav

Dr. S. Mathava Kumar

**Associate Professor | Environmental & Water Resources Engg. Division
Department of Civil Engineering | Indian Institute of Technology Madras
Chennai | Tamilnadu | India - 600036**

Tel: | Office: +91 44 2257 4267 |

Alt. E-mail: mathavakumar[at]gmail[dot]com

Fwd: Documents of STP

Josephine Shreela G @ SVPR & Co <josephineshreela.g@svprandco.in>
To: "Admin @ SVPR & Co" <admin@svprandco.in>

29 September 2021 at 10:21

----- Forwarded message -----

From: **Krishnan MSR** <krishnan@elysium.in>
Date: Tue, 28 Sept 2021 at 11:56
Subject: Fwd: Documents of STP
To: Josephine Shreela G @ SVPR & Co <josephineshreela.g@svprandco.in>

----- Forwarded message -----

From: **Palaniyandi** <palani@elysium.in>
Date: Mon, Sep 27, 2021 at 10:16 AM
Subject: Fwd: Documents of STP
To: Krishnan Elysium <Krishnan@elysium.in>

----- Forwarded message -----

From: **Palaniyandi** <palani@elysium.in>
Date: Thu, Jul 1, 2021 at 1:17 PM
Subject: Documents of STP
To: <mathav@iitm.ac.in>, <mathavakumar@gmail.com>, Krishnan Elysium <Krishnan@elysium.in>, Karthik Elysium <karthik@elysium.in>

Dear sir,

Greetings from Elysium Properties.

I have attached the Drawings & section drawing, STP operation manual, Test Reports and P&I diagram of STP. Please find the attachment below. For further clarification, please feel free to contact me.

Thanks and Regards,

--

N.PALANIYANDI,

Senior Project Manager,

Elysium Properties,

Telephone: 0091 422 6562222 / 3333 / 4444 - Ext:

Fax: 0091 422 420 4551.

Mobile Phone: 0091 8754048898.

website: www.elysium.in

e-mail: palani@elysium.in

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N.PALANIYANDI,

Senior Project Manager,

 **Flushing Meadows - Eco Green stp plan.pdf**
259K

 **STP Operational manual.docx**
2306K

(H)

SVPR & Co

Admin @ SVPR & Co <admin@svprandco.in>

Fwd: Additional Typed Set of Documents_ OA No.213 of 2015

Josephine Shreela G @ SVPR & Co <josephineshreela.g@svprandco.in>
To: "Admin @ SVPR & Co" <admin@svprandco.in>

2 October 2021 at 11:15

----- Forwarded message -----

From: **Josephine Shreela G @ SVPR & Co** <josephineshreela.g@svprandco.in>
Date: Sat, 2 Oct 2021 at 11:14
Subject: Re: Additional Typed Set of Documents_ OA No.213 of 2015
To: <elangovanks@rediffmail.com>
Cc: <sm.kothai@gmail.com>, S V Pravin Rathinam <svpr@svprandco.in>

Dear Sir/Madam,

Please find attached the Objections filed on behalf of the 3rd Respondent. Kindly acknowledge the receipt of the same.

Regards,
Josephine.G
Advocate
For SV Pravin Rathinam & Co

[Quoted text hidden]

 **Objections on behalf of the 3rd Respondent_ 02.10.2021.pdf**
6396K

**BEFORE THE NATIONAL GREEN
TRIBUNAL**

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C.P Senthil

...APPLICANT

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TYPED SET OF DOCUMENTS

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COUNSEL FOR THE 3RD RESPONDENT